

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NOTIFICATION
No. 10/2014- Central Excise

New Delhi, the 11th July, 2014

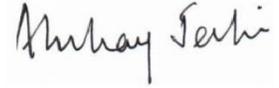
G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No.64/95-Central Excise, dated the 16th March, 1995 published in the Gazette of India, Extraordinary *vide* number G.S.R.256 (E), dated the 16th March, 1995, namely:-

In the said notification, in the Table, after serial number 35, the following serial number and entries shall be inserted, namely:-

(1)	(2)	(3)
"36.	All goods	If,- (i) the said goods are manufactured by the Indian Offset Partner (hereinafter referred to as IOP) of the contractor to the National Technical Research Organisation, (hereinafter referred to as NTRO); (ii) the said goods are supplied by the IOP for use in the radars acquired by the NTRO from the contractor; (iii) before clearance of the said goods, the manufacturer furnishes a duty exemption certificate from an officer of the NTRO, not below the rank of Joint Secretary to the Government of India, - (a) indicating the details of the purchase order placed by the NTRO on the contractor; (b) indicating the details of the purchase order placed by the contractor on the IOP, along with the quantity and description of goods required to be supplied by the IOP to the contractor; and (c) certifying that the said goods are intended for

		use in the radars acquired by the NTRO from the contractor. <i>Explanation.</i> – Nothing contained in this exemption shall have effect on or after the 1 st day of January, 2019.”.
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[F.No.334/15/2014 –TRU]



(Akshay Joshi)

Under Secretary to the Government of India

Note: - The principal notification No.64/95-Central Excise, dated the 16th March, 1995 was published in the Gazette of India, Extraordinary, *vide* number G.S.R. 256(E), dated the 16th March, 1995 and last amended by notification No. 26/2013- Central Excise, dated the 30th August, 2013 *vide* number G.S.R. 587(E), dated the 30th August, 2013.